

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**(Legal Division)**

**Advance Hearing Schedule for the month of March, 2019**

<b>Date, Day &amp; Time</b>	<b>S. No.</b>	<b>Petition No.</b>	<b>Petitioner</b>	<b>Subject in Brief</b>
<b>5.3.2019 Tuesday At 10.30 A.M. Miscellaneous Petitions</b>	1.	22/MP/2019	DBPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 8.3 of the Power Purchase Agreement dated 19.08.2013 entered into between the Petitioner and the Respondent, for recovery of Late Payment Surcharge on account of delay in payment of Monthly Bills of the Petitioner by the Respondent ( On admission)
	2.	I.A.No.17/2019 in Petition No. 175/MP/2016	PSPCL	Interlocutory application for direction for compliance /clarification of the Order dated 13.3.2018 in Petition No. 175/MP/2016 ( On admission )
	3.	117/MP/2017	DBPL	Petition seeking direction to the Respondent to pay the tariff considering 1.8.2015 to 31.3.2016 as the First Contract Year in terms of Schedule 8 of the Power Purchase Agreement 19.8.2013 executed between the Petitioner and the Respondent
	4.	222/MP/2017	KSKMPCL	Petition under Section 79(1)(b), 79(1)(f) and other applicable provisions of the Electricity Act, 2003 for adjudication of disputes with the respondent with regard to the tariff payable under the Power Purchase Agreement dated 27.11.2013
	4.	269/MP/2018	AP(M)L	Petition under Section 142 of the Electricity Act, 2003 for non-compliance of direction dated 28.9.2017 in Petition No. 97/MP/2017.
	5.	116/MP/2018	MCCPL	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of events pertaining to change in law events.
	6.	21/MP/2013	SPL	Petition for compensation due to Change in Law during the Construction period.(Received by way of Remand from the APTEL)
	7.	390/MP/2018	SPL	Petition for computation of compensation pursuant to APTEL judgment dated 20.11.2018 in Appeal No. 121/2015
	8.	284/MP/2018	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 10 of the Power Purchase Agreements dated 17.3.2010 and 21.3.2013 executed between GMR Warora Energy Limited and the Distribution Companies in the States of Maharashtra and Dadra and Nagar Haveli respectively for compensation due to Changes in Law
	9.	8/MP/2014	EMCO	Petition for evolving a mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law during Construction and Operating period.
	10.	122/MP/2017	EPGL	Petition for relinquishment of 250 MW of Long Term Access dated 4.12.2011 by the Essar Power Gujarat Limited (4x660-Phase-II) Thermal Power Plant at District Jamnagar in the State of Gujarat.
	11.	187/MP/2017	EPMPL	Petition for relinquishment of 750 MW of LTA out of total LTA of 1200 MW granted under BPTA dated 7.1.2009
12.	180/MP/2017	PGCIL	Petition under Section 41 of the Electricity Act, 2003 read alongwith Central Electricity Regulatory Commission (Sharing of Revenue derived from utilization of Transmission Assets for other business) Regulations, 2007 for intimation to engage in other business for optimum utilization of transmission assets.	

6.3.2019 Wednesday At 10.30 A.M. Miscellaneous Petitions	1.	42/MP/2019	Indian Railways	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulations 8(5) and 8(6) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, read with Clause 4 of the Bulk Power Transmission Agreement dated 08.01.2010; read with Clause 12 of the Bulk Power Transmission Agreement entered into between PGCIL and various Electricity Boards for the Western Region dated 31.03.1999; Clause 14 of the Bulk Power Transmission Agreement entered into between PGCIL and various State Electricity Boards for the Eastern Region dated 16.09.2004; and Clause 13 of the Bulk Power Transmission Agreement entered into between PGCIL and Haryana Vidyut Prasaran Nigam Limited for the Northern Region dated 16.10.2003 challenging the levy of Transmission Charges on East Central Railway by PGCIL (On admission)
	2.	46/MP/2019	ACEPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements executed between the Petitioner and the Respondent for seeking approval of Safeguard Duty as an event under 'Change in Law'.( On admission ).
	3.	47/MP/2019	Avaada Clean Energy Pvt. Ltd.	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements executed between the Petitioner and the Respondent for seeking approval of Safeguard Duty as an event under 'Change in Law'. (On admission)
	4.	91/MP/2016	TPDDL	Petition seeking re-determination of gross station heat rate of Badarpur Thermal Power Station as provided under Regulation 36 (c) (a) (ii) of the CERC (Terms and Conditions of Tariff) Regulations 2014.
	5.	94/MP/2017 Alongwith I.A.No.22/2017	BALCO	Petition under Section 79 (1)(f) of the Electricity Act, 2003 read with the relevant provisions of CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for seeking quashing of notices dated 16.3.2017, 24.3.2017, 6.4.2017 and e-mail dated 19.4.2017 sent by the Power Grid Corporation of India Ltd and refund of the payments made under protest by the Petitioner against the impugned invoices.(Interlocutory application for interim relief)
	6.	183/MP/2018	MCCPL	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 seeking extension of Scheduled Delivery Date on account of force majeure events falling within the scope of the Power Purchase Agreement dated 01.11.2013 (PTC-PPA) executed between the Petitioner and the Respondent No. 5 and as per the terms of the back to back Power Purchase Agreement executed by PTC with Jaipur Vidyut Vitran Nigam Limited (JVVNL Ajmer Vidyut Vitran Nigam Limited (AVVNL), Jodhpur Vidyut Vitran Nigam Limited (JVVNL) [hereinafter referred to as the ?Procurer PPA?] dated 1.11.2013.
	7.	67/MP/2018	NTECL	Petition Under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and with Regulation 54 of CERC (Terms and Condition of Tariff) Regulation, 2014 for Relaxation of cut off date of Vallur Thermal Power Station (3x500MW )
	8.	68/MP/2018	NTECL	Petition Under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and with Regulations 36 & 54 of CERC (Terms and Condition of Tariff) Regulation, 2014 for Revision of NAPAF for Vallur Thermal Power Station (3x500MW)for the period from 01.04.2017 to 31.03.2019.
	9.	219/TD/2018	NTPC	Petition for Grant of License for Interstate Trading in Electricity
	10.	379/TD/2018	RUVNL	Petition for grant of Inter-State Trading license under category -1
	11.	392/MP/2018	FBTL	Petition under Section 17(3) and 17(4) of Electricity Act 2003, for Assignment of Licence by way for creation of security interest in favour of Security Trustee/Lenders and other security creating documents/financing agreements by way of mortgage/hypothecation/assignment of mortgage properties and project assets of Fatehgarh-Bhadla Transmission Limited.
7.3.2019 Thursday At 10.30 A.M. Review Petitions	1.	53/MP/2019	NTPC	Petition seeking permission to allow interchange of power for testing including full load testing and trial run operation of Unit -I of Gadawara STPS ( 2 x 800 MW), beyond the period of six months from the date of its first synchronization i.e. beyond 28.2.2019.
	2.	2/RP/2019	SECI	Petition for review of order dated 17.12.2018 in Petition No. 95/MP/2017( On admission )
	3.	34/RP/2018	PCKL	Petition for review of the Order dated 20.7.2018 in Petition No. 229 / MP / 2017

	4.	44/RP/2018	GUVNL	Petition for review and modification of the order dated 17.9.2018 in Petition No. 235/MP/2017
	5.	47/RP/2018	THDC	Review of the Order dated 9.10.2018 in Petition No. 117/GT/2018 with regard to generation tariff of Koteshwar HEP (400 MW) for the period from 1.4.2014 to 31.03.2019
	6.	1/RP/2019	PGCIL	Petition for review of the Order dated 5.11.2018 in Petition No. 7/TT/2018 ( On admission )
	7.	20/RP/2018	PGCIL	Petition for review/modification of the Order dated 22.2.2018 in Petition No. 13/TT/2017
	8.	25/RP/2018	TPTL	Petition for review/modification of the Order dated 15.5.2018 in Petition No. 108/TT/2016,
	9.	28/RP/2018 alongwith I.A.Nos. 61,62/2018	DEPL	Petition for review/modification of the Order dated 14.11.2017 in Petition No. 183TT/2016( Interlocutory applications for condonation of delay and urgent interim order )
	10.	38/RP/2018	PGCIL	Petition for review and modification of the order dated 20.7.2018 in Petition No. 116/TT/201( Interlocutory application seeking interim direction )
	11.	39/RP/2018	PGCIL	Petition for review and modification of the order dated 20.7.2018 in Petition No. 64/TT/2018.
	12.	40/RP/2018	DTL	Petition for review and modification of the order dated 29.6.2018 in Petition No. 175/TT/2017
	13.	43/RP/2018	PGCIL	Petition for review and modification of the order dated 9.7.2018 in Petition No. 215/TT/2016.
	14.	45/RP/2018	PGCIL	Petition for review and modification of the order dated 20.9.2018 in Petition No. 213/TT/2017
	15.	46/RP/2018	PGCIL	Petition for review and modification of the order dated 9.10.2018 in Petition No. 192/TT/2017.
8.3.2019 Friday At 10.30 A.M. Miscellaneous Petitions	1.	54/MP/2019 with IA No. 27 of 2019	TRNEPL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking various reliefs against the respondents in terms of PPA dated 25.7.2013. (On admission) (Interlocutory Application No. 27 of 2019 for interim relief)
	2.	I.A No. 23/2019 in Petition No. 194/MP/2017	NKTL	Interlocutory Application seeking quashing of tender dated 25.1.2019 having reference no. CC-CS/930-ER1/TW-3942/G1 issued by Power Grid Corporation of India Limited.
	3.	116/MP/2018	MCCPL	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of events pertaining to change in law as per the terms of PPA dated 1.11.2013.
	4.	340/MP/2018	RSEPL	Petition under Section 79 of the Electricity Act,2003 read with Article 16.3.1 of the PPA dated 12.5.2016 seeking release of Performance Bank Guarantees arbitrarily and illegally retained by NTPC and seeking extension of time and deferral of the Scheduled Commissioning Date.
12.3.2019 Tuesday At 10.30 A.M. Misc Petitions	1.	117/MP/2017	DBPL	Petition seeking direction to the Respondent to pay the tariff considering 1.8.2015 to 31.3.2016 as the First Contract Year in terms of Schedule 8 of the Power Purchase Agreement dated 19.8.2013 executed between the Petitioner and the Respondent.
	2.	222/MP/2017	KSKMPCL	Petition under Sections 79(1)(b), 79(1)(f) and other applicable provisions of the Electricity Act, 2003 for adjudication of disputes with the respondent with regard to the tariff payable under the Power Purchase Agreement dated 27.11.2013.
	3.	21/MP/2013	SPL	Petition for compensation due to Change in Law during the Construction period. (Received by way of remand from the APTEL).
	4.	390/MP/2018	SPL	Petition for computation of compensation pursuant to APTEL judgment dated 20.11.2018 in Appeal No. 121/2015.
	5.	284/MP/2018	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 10 of the Power Purchase Agreements dated 17.3.2010 and 21.3.2013 executed between GMR Warora Energy Limited and the Distribution Companies in the States of Maharashtra and Dadra and Nagar Haveli respectively for compensation due to Changes in Law.
	6.	8/MP/2014	EMCO	Petition for evolving a mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law during Construction and Operating period.

	7.	331/MP/2018	MPL	Petition under Section 79 of the Electricity Act, 2003 for the recovery of unpaid dues and implementation of Orders dated 31.08.2017 in Petition No. 28/MP/2016 read with Order dated 20.3.2018 in Petition No. 192/MP/2016; and Order dated 26.12.2017 in Petition No. 152/GT/2015 for:- (a) Recovery of unpaid bills and the imposition of late payment surcharge thereon (b) recovery of ash disposal expenses.
13.3.2019 Wednesday At 10.30 A.M. Generation Tariff Petitions	1.	55/MP/2015	JITPL	Petition for the relinquishment of the Long term Open Access under the Bulk Power Transmission Agreement dated 13.05.2010 under Regulation 18 read with Regulation 32 of the CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter- State Transmission and related matters) Regulations, 2009 ( Received by way of Remand)
	2.	23/GT/2017	BRBCL	Petition for approval of tariff of Nabinagar Thermal Power Project (4 x 250 MW) for the period from anticipated DOCO of Unit No.1 to 31.3.2019.
	3.	234/MP/2017 alongwith I.A.No.51/2018	MPPMCL	Petition for direction to Rajasthan Raja Vidyut Prasaran Nigam Limited (RVPN) to make payment of outstanding amount to the petitioner on account of overdrawal of power from Chambal-Satpura Complex/Chambal Project & payment of O&M / Capital expenditure of the Chambal-Satpura Complex/Chambal Project and scheduling of respective shares of both the States in Chambal project (Hydel Power Plants)(Interlocutory application for impleadment as party by Rajasthan Urja Vikas Nigam Limited )
	4.	170/GT/2017	RVPN	Petition for approval of generation tariff for shared Hydro Projects of Rajasthan and Madhya Pradesh installed in Rajasthan namely Jawahar Sagar Hydel Power station for the Financial year 2012-13 and 2013-14 in accordance with the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulation 2009.
	5.	171/GT/2017	RVPN	Petition for approval of generation Ttriff for shared Hydro Projects of Rajasthan & Madhya Pradesh installed in Rajasthan namely Rana Pratap Sagar Hydel Power station for the Financial year 2012-13 and 2013-14 in accordance with the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulation 2009.
	6.	221/GT/2015	PPCL	Petition for determination of Generation Tariff of Pragati-III CCPS 1371.2 MW Power plant of Pragati Power Corporation Limited for the period from 1-4-2014 to 31-3-2019 of current MYT
	7.	309/GT/2015	PPCL	Petition for true up of generation tariff of Pragati-III CCPS 1371.2 MW power plant of Pragati Power Corporation Limited for the period from COD of GT#1 up to 31.03.2014 of MYT 2009-2014.
	8.	240/GT/2017	KBUNL	Petition for approval of tariff of Muzaffarpur Thermal Power Station Stage-I (2x110 MW) from 1.4.2014 to 31.3.2019.
	9.	241/GT/2017	KBUNL	Petition for determination of tariff of Muzaffarpur Thermal Power Station Stage-I Unit-2 (110 MW) for the Period 15.10.2010 to 31.3.2014
	10.	130/GT/2014	NTPC	Petition for approval of tariff of Barh Super thermal Power Station Stage-II (2X660 MW) for the period from anticipated Date of Commercial operation of 1st Unit (Unit-IV) to 31.03.2019.
	11.	178/GT/2017	NTPC	Petition for approval of tariff of Solapur Super Thermal Power Station ( 2x 600 MW) for the period from anticipated date of commercial operation of the Unit (i .e. 31.8.2017 to 31.3.2019)
	12.	197/GT/2017	NTPC	Petition for approval of tariff of Feroze Gandhi Unchahar Thermal Power Station Stage-IV (1 X 500 MW) for the period from anticipated date of Commercial Operation of the Unit-I (i.e. 31.07.2017) to 31.03.2019.
	13.	199/GT/2017	NTPC	Petition for approval of tariff of Kudgi Super Thermal Power Station Stage-I (3 X 800 MW) for the period from anticipated date of Commercial Operation of the Unit-I (i.e. 25.07.2017) to 31.03.2019.
	14.	243/GT/2017	NTPC	Petition for approval of tariff of Bongaigaon Thermal Power Station (3x 250 MW) for the period from Date of Commercial Operation of Unit-1 (i.e. 1.4.2016) to 31.3.2019
19.3.2019 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	43/MP/2019	PDPL	Petition under Sections 79 of the Electricity Act, 2003 read with Article 12 of the PPAs dated 16.9.2016 claiming Carrying Cost on Change in Law compensation granted by the Order of the Commission dated 19.9.2018 in Petition No 50/MP/2018. (On admission)
	2.	44/MP/2019	AJSPPL	Petition seeking compensation/ charges against the arbitrary deductions made by the Respondent from the tariff payments made to the Petitioner. (On admission)

	3.	45/MP/2019	TSP(1)PL	Petition under Section 79 (1) (b) & (f) of the Electricity Act, 2003 read with read with Article 12 of the Power Purchase Agreements dated 2.8.2016, executed between the Petitioner and Solar Energy Corporation of India Ltd. (On admission)
	4.	59/MP/2019	NTPC	Petition under Regulation 8 of CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009, seeking extension for the interchange of infirm power beyond the allowed extension period ending on 7.3.2019.
	5.	251/GT/2017	UPCL	Petition for determination of tariff for the 2x600 MW thermal power plant set up by Udupi Power Corporation Limited in Udupi Taluk, Udupi District, Karnataka for the period, from 01.04.2014 to 31.03.2019.
	6.	269/MP/2018	AP(M)L	Petition under Section 142 of the Electricity Act, 2003 for non-compliance of direction dated 28.9.2017 in Petition No. 97/MP/2017.
	7.	46/MP/2018	NTPC	Petition for revision of the Normative Annual Plant Availability Factor in respect of NTPCs Power Stations on account of shortage of coal availability.
	8.	68/MP/2018	NTECL	Petition Under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and with Regulations 36 and 54 of CERC (Terms and Condition of Tariff) Regulation, 2014 for Revision of NAPAF for Vallur Thermal Power Station (3x500 MW) for the period from 1.4.2017 to 31.3.2019.
	9.	20/MP/2019	NHPC	Petition under Sections 66, 142 & 149 of the Electricity Act, 2003 read with Regulation 24, 37(ii), 53, 63 & 64 of CERC (Power Market) Regulations, 2010 for seeking urgent intervention of Commission and issue of appropriate direction to Indian Energy Exchange (IEX) and Power Trading Corporation (PTC) of India Limited.
	10.	18/MP/2018	AGEL	Petition under Section 79 (1) (c) and (f) and other applicable provision of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in the inter-State transmission and related matters) Regulations, 2009 against the action of the respondent in threatening to cancel the open access and encashment of bank guarantee.
	11.	17/MP/2018	NVVN	Petition under section 79 (1) (f) read with section 79 (1) (a) and other applicable provisions of the Electricity Act, 2003 for adjudication of disputes between the petitioner and the respondents 1 to 3.
	12.	19/MP/2018	TSP(4)PL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 and other applicable provisions of the Act in relation to the disputes having arisen under the Power Purchase Agreement dated April 11, 2016 between the parties.
	13.	27/MP/2018	KWDPL	Petition under Section 79 (1) (f) read with Section 79 (1) (b) of the Electricity Act, 2003 in relation to the disputes arising out of the Power Purchase Agreement dated 3.8.2016 between Petitioner and Solar Energy Corporation of India Limited.
	14.	36/MP/2018	RSL	Petition for issuance of pending RECs and re-accreditation of project under the REC mechanism.
	15.	324/MP/2018	UPCL	Petition filed under Section 79(1)(b) of the Electricity Act, 2003 read with Article 7(2)(b) of the Power Purchase Agreement dated 26.12.2005.
	16.	325/MP/2018	UPCL	Petition under Section 142 read with Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 7.2(b) of the Power Purchase Agreement dated 26.12.2005.
	17.	286/MP/2018	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 for execution of the Orders dated 14.3.2018 passed in Petition No. 13/SM/2017 and 16.3.2018 passed in Petition No. 1/MP/2017; and initiation of proceedings under Section 142 of the Electricity Act, 2003 against Tamil Nadu Generation and Distribution Corporation Ltd. in relation thereto.
20.3.2019 Wednesday At 10.30 A.M.		Public Hearing		Draft Central Electricity Regulatory Commission ( Fees and Charges of Regional Load Dispatch Centre and Other related matters) Regulations, 2019 for the tariff period from 1.4.2019 to 31.3.2024

20.3.2019 Wednesday At 10.30 A.M. Miscellaneous Petitions	1.	21/MP/2019 alongwith I.A.No.14/2019	AREP	Petition under Section 79 (1) (c) and (f) and other applicable provisions of the Electricity Act, 2003 seeking extension of SCoD of the Project due to occurrence of force majeure events covered under Article 11 of the TSA dated 10.1.2018 executed between the Petitioner and Respondent No. 1 M/s FBTL; and further seeking extension of LTA operational time under the LTAs dated 22.9.2016 executed between Petitioner and Respondent No. 2, PGCIL on account of 'Change in Law' as covered under Clause 5.7 of the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Power Projects issued by Govt. of India on 3.8.2017 and as further amended on 14.6.2018 Interlocutory Application for interim reliefs). (On admission)
	2.	371/MP/2018	PGCIL	Petition approval for inclusion of Additional Capital Expenditure for refurbishment / replacement of equipments of SVC at Kanpur Substation under section 14 (3) (vii) and 14 (3) (ix) of the CERC (Terms and Conditions of Tariff) Regulations, 2014 in the matter of Rihand Transmission System (DOCO 1.4.1992) in Northern Region for tariff block 2014-19 and beyond (On admission)
	3.	153/MP/2018	MSETCL	Petition under Section 79 to adjudicate dispute between the petitioner and the respondent as per BPT Agreement dated 6.9.2011
	4.	154/MP/2018	MSETCL	Petition under Section 79 to adjudicate dispute between Petitioner and Respondent in accordance to BPT Agreement dated 21.11.2011
	5.	208/MP/2018	DBPL	Petition seeking approval of the cost to be incurred by the Petitioner on account of change in law, for installation/retrofit of Electrostatic Precipitators (ESP), installation of Flue Gas Desulphurisation (FGD), installation of low Nox burners, providing Over Fire Air (OFA) and any other measures for compliance of the notification dated 7.12.2015 issued by the Ministry of Environment and Forests and Climate Change, Government of India in respect of Thermal Power Plants installed/commissioned after 1.1.2003; and for other claims on account of Change in Law under the Power Purchase Agreement.
	6.	213/MP/2018	DBPL	Petition seeking approval of the cost to be incurred by the Petitioner on account of change in law, for installation/retrofit of Electrostatic Precipitators (ESP), installation of Flue Gas Desulphurisation (FGD), installation of low Nox burners, providing Over Fire Air (OFA) and any other measures for compliance of the notification dated 7.12.2015 issued by the Ministry of Environment and Forests and Climate Change, Government of India in respect of Thermal Power Plants installed/commissioned after 1.1.2003; and for other claims on account of Change in Law under the Power Purchase Agreements
	7.	263/MP/2018	ENN-ENN	Petition under Section 79(1) of the Electricity Act, 2003 and Section 14 and 15 of Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010, challenging the illegal and arbitrary rejection of grant of REC application of the Petitioner by Respondents
	8.	IA No. 24 of 2019 in Petition No. 305/MP/2015	APNRL	Interlocutory application to place on record copy of judgment dated 21.12.2019 in Appeal No. 193 of 2017 GMR Kamalanga energy Limited V. Central Electricity Regulatory Commission & Ors. And for interim orders/directions.
	9.	292/MP/2018	GPEL	Petition under Section 66 & 79 of the Electricity Act, 2003 read with Regulations 14 and 15 CERC (Terms and Conditions for recognition & issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 for issuance of directions to the Respondents, National Load Despatch Centre and the State Load Despatch Centre, to effect accreditation and registration of the Petitioner under the Renewable Energy Certificates (REC) mechanism and consequent reliefs.
	10.	293/MP/2018	APIPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioner and NTPC Limited dated 19.04.2016 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements.

11.	294/MP/2018	APIPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 14.10.2015 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement.
12.	184/MP/2018	APMPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 05.02.2015 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement.
13.	298/MP/2018	DVC	Petition for claim of Fixed Charges due to unilateral termination of PPA by WBSEDCL in regard to supply of power from Koderma TPS of DVC.
14.	301/MP/2018	GMRWEL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 10 of the Power Purchase Agreements dated 17.3.2010, 21.3.2013 and 27.11.2013 executed between GMR Warora Energy Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating Period.
15.	262/MP/2017	JPL	Petition seeking amendment to the transmission licence granted to the Petitioner vide an order dated 9.5.2011 in Petition No. 105 of 2010 for including the 2 x 400 kV bays and bus sectionalizer bays and part of 400/220 kV sub-station equipment at Raipur Sub-station of PGCIL.
16.	221/GT/2015	PPCL	Petition for determination of Generation Tariff of Pragati-III CCPS 1371.2 MW Power plant of Pragati Power Corporation Limited for the period from 1-4-2014 to 31-3-2019 of current MYT
17.	309/GT/2015	PPCL	Petition for true up of generation tariff of Pragati-III CCPS 1371.2 MW power plant of Pragati Power Corporation Limited for the period from COD of GT#1 up to 31.03.2014 of MYT 2009-2014.

Sd/  
(T.D. Pant)  
Dy. Chief (Legal)  
14.3.2019